

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (NORTH-WEST)
ROHINI COURT COMPLEX: DELHI**

ORDER


Sub: Constitution of Committee to monitor/observe the reasons of delay of cases pending for more than 02 years.

Pursuant to the directions conveyed vide E-mail dated 07.07.2023 of the Joint Registrar (Judicial)/CPC, Hon'ble High Court of Delhi/New Delhi and Order No. 1377/51912-936/F.1(3)/Gaz./23 dated 11.07.2023 of the Ld. Principal District & Sessions Judge (Hqs), Tis Hazari Courts, Delhi, the below mentioned Committee is hereby constituted with immediate effect-

Name of Committee	Name of the Judicial Officer	Designated as	Concerned Branch
Constitution of Committee to monitor/observe the reasons of delay of cases pending for more than 02 years. Functions of Committee:- (i) to ensure the entry of delay reasons in all cases pending for more than two years. (ii) to monitor on monthly basis the entry of delay reasons in cases which fall under pendency for more than two years in the future period and send a report in this regard on monthly basis on or before 5 th of every succeeding month.	Sh. Gurdeep Singh, District Judge (Commercial Courts)/North-West	Chairperson	Judicial Branch
	Sh. Neeraj Gaur, ASJ (N-W)	Member	
	Sh. Jay Thareja, ASJ (N-W)	Member	
	The Chief Metropolitan Magistrate (North-West)	Member	
	The Senior Civil Judge-cum-Rent Controller (North-West)	Member	

Note:-

1. All the Correspondence with Hon'ble High Court of Delhi, New Delhi shall be made by only by the undersigned.
2. Minutes of the Meeting is to be recorded by Sr. P.A/P.A. attached with the Chairperson/Member of the Committee.



(Vimal Kumar Yadav)
Principal District & Sessions Judge,
North-West District, Rohini Courts, Delhi.

No. Judl.(N-W)/RC/2023/ 26374 - 26426

Dated 04th August, 2023

Copy forwarded for information and necessary action to:

1. Ld Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. Ld. Principal District & Sessions Judge (HQs), Delhi.
3. All the Ld. Judicial Officers, North-West District, Rohini Courts, Delhi.
4. The Administrative Officer (Judicial), Rohini Courts, Delhi.
5. The Branch In-charge, Computer Branch for uploading on website.
6. The PRO/APRO, North & North-West District, Rohini Courts, Delhi.
7. The Branch In-charge, Judicial Branch, North-West, Rohini Court, Delhi.
8. The Record Officer (RTI), North-West District, Rohini Court, Delhi.
9. The Web-Site Committee (English/Hindi), Tis Hazari Courts, Delhi.
10. The Nodal Officer, Web-Site Committee, Rohini Courts, Delhi.
11. The Dealing Assistant, Facilitation Centre, Rohini Court, Delhi.
12. The Personal Office of the undersigned.
13. The Branch In-Charge, R & I Branch for uploading on LAYERS.


Principal District & Sessions Judge
North-West District, Rohini Courts, Delhi

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

ORDER

Pursuant to the directions conveyed vide e-mail dated 07/07/2023 of Joint Registrar (Judicial)/CPC, Hon'ble High Court of Delhi/ New Delhi, the following Committee is hereby constituted with immediate effect.

Name of the Committee	Name of Judicial Officers	Designation
Committee to monitor/observe the reasons of delay of cases pending for more than 2 years.	Sh. Ashutosh Kumar, PO-MACT (Central)	Chairperson
	Chief Metropolitan Magistrate (Central)	Member
	Senior Civil Judge-cum-Rent Controller (Central)	Member

However, the correspondence with the Hon'ble High Court will be done only through the undersigned.

2621
12/07/23
NAROTTAM KAUSHAL


Principal District & Sessions Judge (HQs)
Delhi

No. 1377/51912-936
/E.1(3)/Gaz/23

Dated 11 JUL 2023

Copy forwarded for information & necessary action to :

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judges, all court complexes, Delhi/New Delhi/Rouse Avenue, with the request to constitute a similar committee in their respective district and submit compliance report to the Hon'ble High Court of Delhi/New Delhi.
3. Sh. Pawan Kumar Jain, Chairman, (IT/Digitization Cell), Delhi District Courts, Delhi.
4. The Officer In-Charge, Computer Branch/IT Cell, Tis Hazari Courts, Delhi.
5. The Officers concerned.
6. The Dealing Clerk, Judicial Branch, (Central), Tis Hazari Courts, Delhi, with the request to submit the compliance report on monthly basis to the Hon'ble High Court of Delhi/New Delhi.
7. The P.S. to the undersigned.
8. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.
9. The R&I Branch (Central) for uploading on LAYERS.


Principal District & Sessions Judge (HQs)
Delhi

Puneet Luthra

Fwd. [PLEASE OPEN THE ATTACHMENT WITH CAUTION]Issues related to extraction of NJDG data – entry of "reasons for delay".

From: CPC Delhi High Court <cpc-del@aj.gov.in>

Fri, Jul 07, 2023 01:08 PM

Subject: Fwd. [PLEASE OPEN THE ATTACHMENT WITH CAUTION]Issues related to extraction of NJDG data – entry of "reasons for delay".

3 attachments

- 1. NITIN SHARMA <pdj-central@ddc.nic.in>, PRADEEP KUMAR <pdj-north@ddc.nic.in>, Mr JITENDER <pdj-newdelhi@ddc.nic.in>, KULVEER KUMAR <pdj-north@ddc.nic.in>, NITIN ARORA <pdj-south@ddc.nic.in>, Puneet Luthra <pdj-northwest@ddc.nic.in>, Anil KUMAR <pdj-racc@ddc.nic.in>, Lakpa Ishering Tamang <pdj-south@ddc.nic.in>, RAM SINGH <pdj-south@ddc.nic.in>, Ashok Chandra Dhyani <pdj-southeast@ddc.nic.in>, Secretariat to Pr Distt and SJ <pdj-southwest@ddc.nic.in>, VIKAS BHARDWAJ <pdj-west@ddc.nic.in>
- 2. Sr. Ravinder Dudeja <rg.dhc@nic.in>, Pawan Kumar Jain, Addl. Sessions Judge <pawankjain@aj.gov.in>, Yogesh Kumar <itcell@delhi.gov.in>, Computer Branch Central <computerbranchthc@delhi.gov.in>, ROBINJEET SINGH <robinjeet.singh@aj.gov.in>, Shrey Kumar <aj.cpr@dhc.nic.in>

TO: JUDGE SI/Madam

Kindly find the trailing email received from Hon'ble eCommittee, Supreme Court of India on the *ibid* subject. In this regard, Hon'ble the Information Technology Committee of this Court (vide Office Note dated 03.07.2023 duly approved by Hon'ble the Chief Justice), has been directed as under:-

1. All District & Sessions Judges to ensure the entry of delay reasons in all cases pending for more than two years latest by 31.07.2023 and send a compliance report after 10th of every month which would be forwarded to the Hon'ble eCommittee, Supreme Court of India.

2. All District & Sessions Judge (HQs.) to constitute a Committee, which shall monitor on monthly basis the entry of delay reasons in cases which will fall under pendency for more than two years in the future period and send a report to the CPC Secretariat in this regard on monthly basis by 10th of every succeeding month.

3. In view of the above, you are humbly requested to issue necessary directions and send the compliance report in respect of entry of delay reasons latest by 25.07.2023, so that the report may be reviewed and shared with the Hon'ble eCommittee, Supreme Court of India in a time bound manner.

With Regards,

Abhishek Mainotra,
Joint Registrar (Judicial)/Central Project Coordinator (CPC)
Delhi Bench of Delhi.

MOST URGENT
Ld. OIC (Comp.)
[Signature]
24.7.2023
7/7/23

[Signature]
24.7.2023
7/7/23